

**IN THE COURT OF SHRI PULASTYA PRAMACHALA, SPECIAL JUDGE  
CBI - 13, (PC ACT)  
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

CBI v. Dr. Arun Mohan  
RC-DAI-2020-A-001, CBI, ACB, New Delhi  
U/s. 120-B of IPC & Sec. 7 & 7A of PC Act, 1988 (As amended in 2018)

06.10.2020 (At 10:15 AM)

**Present :** Mohd. Shakeel, Id. Sr. PP and Sh. Neelmani, Id. PP for CBI along with IO/Insp. Sunil Dahiya.

**Sh. S.P.M. Tripathi**, Id. counsel for applicant/accused Paresh Kumar.

Sh. Daljeet Singh (reader), Sh. Tarun Aggarwal (ahalmad), Sh. Ganesh Singh Rawat (PA) and Sh. Rajeev Kumar (P.A.) of this court, are present through video conferencing.

**(Through Cisco Webex Meeting App)**

In continuation of previous order, hearing of this application is being hosted by Sh. Daljeet Singh, reader of this court and it is certified that audio and video quality of the hearing remained satisfactory.

This is an application moved by accused Paresh Kumar seeking release of articles and documents, which were seized by CBI in this case. Reply was sent through e-mail yesterday, by IO. According to IO, DVR along with its power supply system, camera etc. and the mobile phone of the applicant are required for the purpose of investigation. His mobile phone is already deposited with CFSL for examination and DVR is still under examination of IO. In respect of other documents/articles viz. purse etc., IO reports that they are not required in this case and same may be released.

Keeping in view the reply filed by IO, application is partially allowed and it is directed to IO/CBI that, except for mobile phone and DVR with accessories, rest of the articles/documents seized from the applicant be released to him. In respect of mobile phone and DVR, IO shall intimate this

court as soon as examination of the same is over, so as to take stand, if they are required in this case or not.

IO again states that as far as mobile phone is concerned, on examination of mirror copy of the same, he has found incriminating material in the same and therefore, the mobile phone shall be required in this case, as relied upon original article containing incriminating material. In respect of DVR, IO submits that he shall be able to take a stand in about 1-2 months.

IO is granted the maximum time period of two months to take his stand in respect of DVR.

This order is being passed and digitally signed at my residential office. Copy of order is being transmitted to ahalmad electronically, for compliance and for uploading on the website.

**(Pulastya Pramachala)**  
Special Judge (CBI-13), PC Act,  
RADC, New Delhi/06.10.2020